



The Indian Christian Marriage (Extension to Transferred Territory) Act, 1995

Act 27 of 1995

Keyword(s):

Existing Law, Transferred Territory, Extension Law, Christian Marriage

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

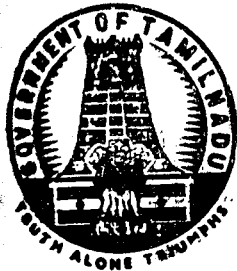
(C)

GOVERNMENT OF TAMIL NADU

1995

Registered No. M 1

(Price 0.30 Paise)



TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 471]

MADRAS, WEDNESDAY, SEPTEMBER 27, 1995

Purattasi 11, Yuva, Thiruvalluvar Aandu—2026

Part IV—Section 2 Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 22nd September 1995 and is hereby published for general information :—

ACT No. 27 OF 1995.

An Act to extend the Indian Christian Marriage Act, 1872 to the transferred territory in the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called The Indian Christian Marriage (Extension to Transferred Territory) Act, 1995.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2: In this Act, unless the context otherwise requires,—

Definitions.

(1) "existing law" means any Law, Ordinance, Proclamation, Regulation or Order, By-law or Rule passed or made before the date of commencement of this Act by Parliament, or by any Legislature, authority or person having power to make such a Law, Ordinance, Proclamation, Regulation, Order, By-law or Rule ;

(2) "transferred territory" means the Kanvakkumari district and the Senthakkottah taluk of the Tirunelveli-Kattabomman district.

Extension of
Indian
Christian
Marriage
Act, 1872 to
the trans-
ferred
territory.

Central Act
37 of 1956.

Savings.

Construction of
references to
laws not in
force in the
transferred
territory.

3. The Indian Christian Marriage Act, 1872 as in force immediately before the date of commencement of this Act, in the State of Tamil Nadu except in the transferred territory, is hereby extended to, and shall be in force in the transferred territory.

4. If, immediately before the date of commencement of this Act, there is in force in the transferred territory any Act, Ordinance, Proclamation, Regulation, Order, By-Law, Rule or other law corresponding to the enactment now extended to the transferred territory, whether such Act, Ordinance, Proclamation, Regulation, Order, By-law, Rule or other law, is in force by virtue of section 119 of the States Reorganisation Act, 1956 or by virtue of any other legislative power, such corresponding law shall, on the date of commencement of this Act, stand repealed to the extent to which the corresponding law relates to matters with respect to which the State Legislature has power to make laws for the State.

5. (1) The repeal, by section 4, of any corresponding existing law shall not affect—

(a) the previous operation of any such law or anything duly done or suffered thereunder, or

(b) any right, privilege, obligation or liability acquired, accrued or incurred under any such law, or

(c) any fine, penalty, forfeiture or punishment incurred in respect of any offence committed against any such law, or

(d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, fine, penalty, forfeiture or punishment as aforesaid; and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such fine, penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

(2) Subject to the provisions of sub-section (1), anything done or any action taken including any appointment or delegation made, notification, order, instruction or direction issued, rule, regulation, form, by-law or scheme framed, certificate, permit or licence granted or registration effected, under such corresponding existing law shall be deemed to have been done or taken under the corresponding provision of the enactment as now extended to, and in force in, the transferred territory and shall continue in force accordingly, unless and until superseded by anything done or any action taken under the said enactment.

(3) Nothing contained in this section shall render any person liable to any punishment whatsoever by reason of anything done or omitted to be done by him before the date of commencement of this Act, contrary to the provisions of the enactment as now extended to the transferred territory.

6. (1) Any reference in the enactment now extended to the transferred territory to a law which is not in force in the transferred territory shall, in relation to the transferred territory, be construed as a reference to the corresponding law, if any, in force in the transferred territory.

(2) Any reference in any existing law which continues to be in force in the transferred territory after the date of commencement of this Act, to any law repealed by section 4, shall, in relation to the transferred territory, be construed as a reference to the enactment now extended to the transferred territory corresponding to the law so repealed.

Central Act
Xv of 1872

Repeal of
Corresponding
laws.

Cons
ref
aut
wh
aut
ha
con

Power
con
oth
aut
fac
app
of

7. Any reference, by whatever form of words, in any existing law to any authority competent at the date of the passing of that law to exercise any powers or discharge any functions in the transferred territory shall, where a corresponding new authority has been constituted by or under the enactment now extended to the transferred territory, have effect as if it were a reference to that new authority.

8. For the purpose of facilitating the application in the transferred territory of the enactment now extended to the transferred territory, any court or other authority may construe such enactment with such alterations not affecting the substance as may be necessary or proper to adapt it to the matter before the court or other authority.

(By order of the Governor)

M. MUNIRAMAN,
Secretary to Government, Law Department.